



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 5971/2020

A (name deleted in terms of order of court)

----Petitioner

Versus

Principal Secretary Medical And Health Department

----Respondent



For Petitioner(s) : Mr. Manish Gupta

For Respondent(s) :

HONBLE MR. JUSTICE SANJEEV PRAKASH SHARMA

Order

This case has been listed with the name of victim in spite of directions issued by this court in SB Civil Writ Petition No.10309/2018, Petitioner A Vs. The State of Rajasthan & Ors., decided vide its order dated 22nd May, 2018. The Registrar (Judicial) is directed to circulate the order noted above to the Stamp Reporters and Registry for compliance and with the directions not to entertain the petitions wherein name of victim has been mentioned. The cause title be therefore amended and the Registry is directed to remove the present name of the victim from the cause title.

This petition is by victim through her guardian praying for termination of pregnancy which has occurred on account of rape having committed on her.

Learned counsel for the petitioner submits that the pregnancy is of 22 weeks.

Keeping in view the above, the Head of Department of Gynecology, JLN Medical College, Ajmer shall submit a report



whether termination of pregnancy can be done at this stage. For the said purpose, the victim shall present herself before the Head of Department of Gynecology, JLN Medical College, Ajmer along with copy of this order. It is also directed that counsel shall file an affidavit of the victim whether she gives her consent for termination of pregnancy.

List this case again on 9th June, 2020.

(SANJEEV PRAKASH SHARMA),J



PATEH RAJ BOHRA/6-57



सत्यमेव जयते